GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF PHARMACEUTICALS

LOK SABHA UNSTARRED QUESTION No. 3252 TO BE ANSWERED ON THE 08^{TH} AUGUST 2025

Sale of Addictive Pain killers/Psychotropic Drugs by Online Pharmacies

3252. Dr. M K Vishnu Prasad:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether any steps have been taken to monitor sale of addictive Painkillers and Psychotropic drugs by online pharmacies;
- (b) if so, the details thereof along with the action taken thereon; and
- (c) whether any data on the end user details is maintained by online pharmacies regarding sale of such addictive Painkillers and Psychotropic drugs, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) to (c): Sale and distribution of drugs including painkillers and psychotropic drugs are regulated by the State Licencing Authorities (SLAs) appointed by State Government under the Drugs and Cosmetics Act, 1940 and the rules made thereunder. SLAs are empowered under the said Act and rules for implementation of its provisions and monitoring and in case of non-compliance, they may take action in accordance with the provisions of the said Act and rules.

Further, with a view to comprehensively regulate online sale of medicines, the Government of India has published draft rules *vide* its notification dated 28.8.2018, inviting comments from public and stakeholders on amendments to the Drugs Rules, 1945 for incorporating provisions relating to regulation of sale and distribution of drugs through epharmacy.

The draft rules contain provisions for registration of e-pharmacy, periodic inspection of e-pharmacy, procedure for distribution or sale of drugs through e-pharmacy, prohibition of advertisement of drugs through e-pharmacy, complaint redressal mechanism, monitoring of e-pharmacy, etc.
